

HARYANA VIDHAN SABHA

IV SESSION

BULLETIN NO. 6 Friday, the 11th March, 2011

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 11th March, 2011 from 10.30 A.M. to 2.40 P.M.).

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	13	1	--	33

The Starred Question No. 452 listed in the Question list on page no. 1 was skipped by the Speaker as the same has been listing for the last two consecutive days.

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Un-starred: Nil.

II. INTIMATION REGARDING ABSENCE

The Speaker informed the House that he had received an intimation from Shri Zile Ram Shrama, Chief Parliamentary Secretary expressing his inability to attend the sitting of the House today, the 11th March 2011, as he has to go to Delhi due to illness of his wife.

III. PRESENTATION OF REPORT OF THE ASSEMBLY COMMITTEE

The Speaker with the permission of the House, permitted the Chairperson of Subordinate Legislation Committee to present the Report as under:-

The Chairperson, (Shri Jagbir Singh Malik) of the Committee on subordinate legislation presented the Thirty Ninth Report of the Committee on the Subordinate Legislation for the year 2010-2011.

IV. OFFICIAL RESOLUTION

(i) The Finance Minister moved the following resolution :-

“That the present Government gave a solemn promise to the people of Haryana in its manifesto and thereby constructed BML-Hansi Branch-Butana Branch multipurpose link channel in order to ensure equitable distribution of water to dry and arid regions of the State. The canal constructed at the cost of Rs. 392 crores will ensure fair and proper distribution of water out of the existing usage. This link channel will benefit 18 Districts of Haryana, namely Kaithal, Jind, Ambala, Yamunanagar, Bhiwani, Rewari, Mahendergarh, Rohtak, Jhajjar, Palwal, Faridabad, Gurgaon, Mewat, Karnal, Panipat, Sonapat, Kurukshetra and Hansi Tehsil of District Hisar. This link channel is an important lifeline of this State as it will translate dream of every Haryanvi in parched areas. This House unanimously passes a resolution for taking all necessary steps resulting in operationalizing of this multipurpose link channel.”

On a demand made by the Opposition Benches and agreed to by the House, the Parliamentary Affairs Minister deleted the words “in its manifesto” from the official Resolution as under:-

That in the Second line after the word, ‘Haryana’, the words, “in its manifesto” are deleted.

The motion was put and carried.

Thereafter, the motion moved :-

“That the present Government gave a solemn promise to the people of Haryana and thereby constructed BML-Hansi Branch-Butana Branch multipurpose link channel in order to ensure equitable distribution of water to dry and arid regions of the State. The canal constructed at the cost of Rs. 392 crores will ensure fair and proper distribution of water out of the existing usage. This link channel will benefit 18 Districts of Haryana, namely Kaithal, Jind, Ambala, Yamunanagar, Bhiwani, Rewari, Mahendergarh, Rohtak, Jhajjar, Palwal, Faridabad, Gurgaon, Mewat, Karnal, Panipat, Sonapat, Kurukshetra and Hansi Tehsil of District Hisar. This link channel is an important lifeline of this State as it will translate dream of every Haryanvi in parched areas. This House unanimously passes a resolution for taking all necessary steps resulting in operationalizing of this multipurpose link channel.”

The resolution was put and carried unanimously.

(ii) The Finance Minister also moved the following resolution :-

“That SYL Canal is a crucial link for bringing Haryana’s allocated share of Ravi Beas water to satisfy the irrigation and allied needs of large parts of Haryana. Infact it is lifeline for Haryana. Punjab Termination of Agreement Act, 2004 passed by Punjab Legislative Assembly is nonest and unconstitutional. It resulted in stalling of the completion of SYL Canal. We are thankful to the Government of India for making a Presidential Reference No. 1 of 2004 on 22nd July, 2004, to adjudicate upon the validity of aforesated Act. The matter has been pursued vigorously by our Government in the Hon’ble Apex Court. The House unanimously passes a resolution for requesting Government of India for pursuing the matter in the Hon’ble Supreme Court of India for early decision of the Presidential Reference.”

The resolution was put and carried unanimously.

V. GENERAL DISCUSSION ON BUDGET FOR THE YEAR 2011-12

General discussion on the budget estimates for the year 2011-12 was taken place.

Shri B.B. Batra, a member from the Treasury Benches, spoke for 49 minutes.

Shri Om Parkash Chautala, a member from the Indian National Lok Dal, also spoke for 65 minutes.

VI. EXTENTION OF SITTING

The Speaker, with the sense of the House, extended the time of the sitting of the House at 2.29 PM for 10 minutes.

The Deputy Speaker occupied the Chair from 12.47 P.M. to 1.17 P.M.

The Sabha then adjourned till 2.00 P.M. on Monday, the 14th March, 2011.

CHANDIGARH
DATED 11TH March, 2011

SUMIT KUMAR
SECRETARY.